

## IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

OA NO. 144 OF 2025

**IN THE MATTER OF:**

*News Item Titled "Deep Dive into illegal Water Business" appearing in the Times of India dated 02.04.2025*

NDOH: 10.09.2025

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NEW DELHI

DATED: ~~14.08.2025~~

01.09.2025

DDA

THROUGH



(DHRUV TAMTA)

ADVOCATES

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
OA NO. 144 OF 2025

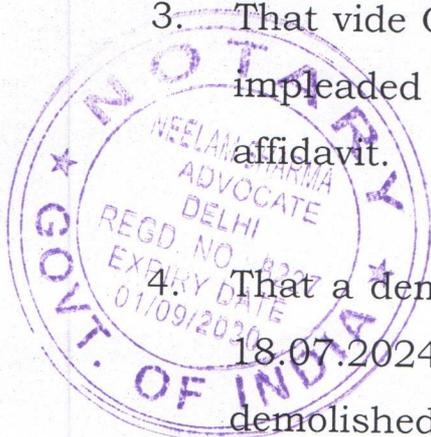
**IN THE MATTER OF:**

*News Item Titled "Deep Dive into illegal Water Business" appearing in the Times of India dated 02.04.2025*

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT - DDA**

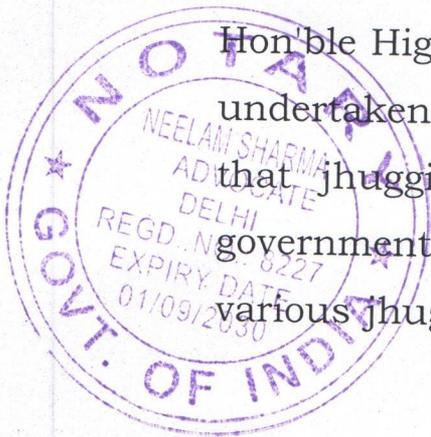
I, AMIT SINGH S/o Sh. V. K. Singh, aged about 42 years, presently working as Deputy Director, Horticultural Department, Delhi Development Authority, having my office at Vikas Sadan, do hereby solemnly affirm and state as under:

1. That I am the deponent herein and am well conversant with the facts and circumstances of the present case and am competent to depose this affidavit.
2. That the present Original Application has been registered suo-moto on the basis of a news item disclosing illegal extraction of ground water along the river Yamuna bed abutting Noida link road at Mayur Vihar, Delhi.
3. That vide Order dated 05.05.2025, the respondent DDA was impleaded as a party and was directed to file a reply affidavit.
4. That a demolition drive was carried out for 5 days between 18.07.2024 to 22.07.2024, a total of 40 borewells were demolished/cleared by the answering respondent. The copy



of the said demolition report is marked and annexed herewith as **ANNEXURE R-1**. [4-5]

5. That another demolition drive was carried out from 22.04.2025 to 25.04.2025, where 10 borewells were demolished/cleared in Mayur Nature Park, i.e., the Yamuna Flood Plain Area at Mayur Vihar, Noida link road. The copy of the demolition report along with photographs is marked and annexed herewith as **ANNEXURE R-2**. [6-7]
6. That the aforesaid demolition drives were carried out jointly by the DDA in the presence of the Horticulture, Engineering, CM, and Irrigation department of the State of UP. The drives were conducted on each day from 8:00 AM to 6:00 PM with the assistance of the Delhi Police.
7. That it is further submitted that the answering respondent cleared all kinds of encroachments from the government land, including Jhuggis/chappars, cattle sheds, illegal nurseries, and unauthorized cultivators.
8. That with respect to Nangli Razapur village, it is submitted that a case concerning the same is pending before the Hon'ble High Court. Consequently, no demolition action was undertaken in Nangli Razapur village. It has been observed that jhuggies and agricultural activities are present on government land in the said village. It was also noted that various jhuggie clusters, illegal borewells, and unauthorized



religious structures exist on private land adjacent to the government land. However, it is submitted that the demolition drive was carried out strictly on DDA/government land, guided by the demarcation map and geo-coordinates provided by the I.M. department and under the supervision of the land-owning agency, i.e., HD-IX. At no point was any demolition carried out on private or denotified land.

9. That in order to prevent future illegal water extraction activities, security guards have been deployed at the site by the office of the Horticulture Department to maintain strict vigilance.

10. In view of the submissions made in the foregoing paragraphs, it is humbly prayed that this Hon'ble Tribunal may graciously be pleased to take this affidavit on record and pass any order or further orders as deemed fit and proper in the facts and circumstances of the case.

*[Signature]*  
I identified the deponent who has signed in my presence

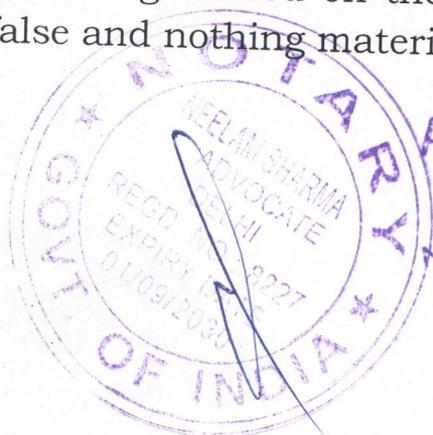
14 AUG 2025

*[Signature]* 14/8/25  
**DEPONENT**  
Dy. Director  
Hort. Div. No.-9  
DDA, Vivek Vihar, Delhi-95

**VERIFICATION**

14 AUG 2025

Verified at New Delhi on this 14 day of August 2025, that the Contents of the above affidavit are true and correct to my knowledge based on the office records, and that no part of it is false and nothing material has been concealed therefrom.



**NOTARY ATTESTED**  
*[Signature]*  
NOTARY (Govt. of India)  
Neelam Sharma, Advocate  
Enrol. No.-D1281/2001  
Ch. No. 168A, Gate No. 11  
Patiala House Courts,  
New Delhi-110001  
(M): 9899406301

*[Signature]* 14/8/25  
**DEPONENT**  
AMIT SINGH  
Dy. Director  
Hort. Div. No.-9  
DDA, Vivek Vihar, Delhi-95

14 AUG 2025 14 AUG 2025

# ANNEXURE R1

Delhi Development Authority

Date - 18/7/24 to 22/7/24  
Location - Mayur Nature Park

## Demolition Report

As per direction of Hon'ble High Court and JST orders to remove the encroachment from Yamuna flood plain area. In the continuation of this orders - DDA carried out 5 days demolition drive in Mayur Nature Park from 18/7/24 to 22/7/2024. The demolition carried as per Lm, Demarcation map.

The Demolition was jointly carried out - by DDA in the presence of Agriculture Engineer, Lm and staff of UP irrigation. The program was carried out from 8 am to 6 pm each day with the help of Delhi Police.

Total manpower and machineries, other force were divided into 6 different Team for different Location. The detail of 6 Location are as below :-

- (a) Chikka - I Point
- (b) Chikka - II Point
- (c) Pusta Road Left side area
- (d) Pusta Road Right side area
- (e) Nurseries / opp. Akshandham area
- (f) NH-24 (Near PWD Office)

During the five consecutive days demolition drive, DDA has cleared all kinds of encroachment from Govt. land. i/c Juggies / labor chappes, cattle sheds, farm houses, Nurseries and Agriculture cultivations.

The detail of area reclaimed / encroachment remove are as under :-

- (i) Total area reclaimed - 390 ha. (Govt. land)
- (ii) Total Juggies / chappes removed - 6000 Nos. (Appx)
- (iii) Cattle sheds - 200 Nos (Appx) including sheds (2 Nos / many cattle)
- (iv) Agriculture land - Out of 390 ha. Appx. 850 ha. being reclaimed by removal of illegal crop cultivation.
- (v) Farm houses - 4 Nos.
- (vi) Illegal Nurseries - 20 Nos.
- (vii) Bore wells - Appx. 40 Nos.

24/07/24

27/07/2024  
Kamleshwar NT  
Lm/CS  
DDA

20/07/24  
Sachdev  
20/07/24

22/7/2024  
AEC/HCD-9

22/7/2024  
SOGM/HCD-11

22/7/24  
S.O.C

22/07/2024  
5.00 PM  
AM Dh (H) HD-7

22/07/2024  
22/7/24  
S.O.C

Demolition date - 18/7/24 to 24/7/24  
 Location - Mayur Nethu Park

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Sr. No	Name of officer present	18/7/24	19/7/24	20/7/24	21/7/24	22/7/24
1	Saliram Bishnoi	<del>SB</del>	<del>SB</del>	<del>SB</del>	<del>SB</del>	<del>SB</del>
2	DURGA PRASAD CH	DP	DP	DP	DP	DP
3	NIPUN KUMAR	NK	NK	NK	NK	NK
4	Kamlesh waripaddit	KL	KL	KL	KL	KL
5	SUNNY/UPIS/IS/SH	Sunny	Sunny	Sunny	Sunny	Sunny
6	MUKESH BHAKHAR	Mukesh	Mukesh	Mukesh	Mukesh	Mukesh
7	Gaurav Ks-Meen	Gaurav	Gaurav	Gaurav	Gaurav	Gaurav
8	Rajivendra Prayapati	Rajivendra	Rajivendra	Rajivendra	Rajivendra	Rajivendra
9	Mahesh K. Gurjar	mk	mk	mk	mk	mk
10	M. Daisinhing	M.D.	M.D.	M.D.	M.D.	M.D.
11	Vipin kumar	Handy	Handy	Handy	Handy	Handy
12	Saudan Singh	Saudan	Saudan	Saudan	Saudan	Saudan
13	PANKAJ Sunawat	Pankaj	Pankaj	Pankaj	Pankaj	Pankaj
14	ANUSHEEL MAHESHWARZ	Anusheel	Anusheel	Anusheel	Anusheel	Anusheel
15	Pankaj Kermar	Pankaj	Pankaj	Pankaj	Pankaj	Pankaj
16	Saurabh Kutiyaal	Saurabh	Saurabh	Saurabh	Saurabh	Saurabh
17	Shantikant Singh	SK	SK	SK	SK	SK

# ANNEXURE R2

## Demolition Report

**Subject:** Demolition of Illegal Structures/ encroachment in Yamuna Flood Plain Area as per the Directions of Hon'ble High Court and NGT.

The demolition program carried out in the Yamuna Flood Plain area from 22/04/2025 to 25/04/2025. The demolition drive were executed under the directives of the Hon'ble High Court and the National Green Tribunal (NGT). The aim was to reclaim illegally occupied Govt. land and remove unauthorized encroachments and structures existed in the Mayur Nature Park area (YFP) to ensure the protection and restoration of the Yamuna Flood Plain ecosystem.

### Demolition Program Details

**Dates:** 22/04/2025 to 25/04/2025

**Location:** Mayur Nature Park, Yamuna Flood Plain

**Authorities Involved:**

- Delhi Development Authority (DDA)
- Delhi Police

As per demarcation report all illegal structures were identified i/c Jhuggies Labour Chhapers, cattle sheds and agricultural fields. The prior Notices were issued, and inhabitants were evacuated with the assistance of Delhi Police to ensure safety and minimal resistance.

DDA carried out a systematic demolition program was executed over four days. Heavy machinery and manual labor were used to dismantle structures and illegal crop cultivations. During the drive, the debris was also cleared.

The main focus of the demolition drive was the removal of jhuggies, and due to time constraints, agricultural land was largely left untouched. Since the agricultural land spans a vast area, its demolition will be carried out periodically over time.

### **Structures Demolished:**

- Jhuggies/Labour Chhapers: 900
- Cattle Sheds: 10
- Agricultural Fields: Various unauthorized cultivations
- Illegal Nurseries - 4 Nos
- Illegal Bore well / Tubewell - 10 Nos

During the demolition drive on 24.04.2025, it was brought to the notice that W.P.(C) 3600/2025 and CM APPL. Nos. 16849/2025 and 16850/2025 Sh. Jodha Singh & Ors v/s Govt. court case was there in high court and whose hearing will be on 02.05.2025. As per telephonic conversation with standing council / panel lawyer / LM department they confirmed that the same case of Nangli Razapur village is pending in High Court hence demolition was not carried in Nangli Razapur village after this.

*Mukesh*

*Durga Prasad*

It has been observed that jhuggies and agriculture activities were there on government land in Nangli Razapur village. It was also observed that various jhuggie clusters, illegal borewells and unauthorized religious structures are present on private land adjacent to government land. However, it is submitted that demolition was carried out strictly on DDA land / government land i.e. with the help of the demarcation map and geo-coordinates provided by the LM department and under the supervision of land owning Agency i.e. HD-7. Nowhere was demolition carried out on private or denotified land.

The demolition was conducted smoothly due to effective coordination between DDA and Delhi Police. Due to sufficient Police forces, the initial resistance from some inhabitants was managed peacefully with the intervention of the police.

The demolition program was successfully executed as per the directives of the Hon'ble High Court and NGT.

During the demolition drive following officers were present:

- 1) Mukesh Bhakhar AE/HCB-9 Mukesh
- 2) Durga Prasad Chauri AEE/HCB-9 Durga Prasad
- 3) Gaurav Meena AE/HCB-9 Gaurav
- 4) Prakash Kumar AEE/HCB-9 Prakash

DELHI DEVELOPMENT AUTHORITY



POWER OF ATTORNEY

IN THIS COURT OF National Green Tribunal, [NGT]  
No. 144 of 2025

New Item Titled 'A Court deep Dive into illegal units Business' Piff/App./Petitioner/Complainant

VERSUS

Delhi Development Authority Defdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We Sh. Anand Singh, DO/HD-IX  
Delhi Development Authority on behalf of Delhi Development Authority the above named

do hereby appoint Sh. Dhruv Tamta hereiafter called the Advocate(s) to be my/our Advocate(s)  
in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us this day of 2025

Accepted, Dhruv Tamta 01.09.25  
Advocate(s)

Anand Singh 28/9/25  
AMIT SINGH  
Dy. Director  
Hort. Div. No.-9

DELHI DEVELOPMENT AUTHORITY  
Vikas Sadan, New Delhi-23

for DELHI DEVELOPMENT AUTHORITY

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